

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 359 of 2010

With

Cr. Appeal (SJ) No. 345 of 2010

Madan Bharti and others Appellants
[In Cr.A. (SJ) No. 359 of 2010]

Ashish Bharti and others Appellants
[In Cr.A. (SJ) No. 345 of 2010]

Versus

The State of Jharkhand Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None

For the State : None

Order No. /Dated: 23rd April, 2021

Today no one appears on behalf of either side.

It appears that report regarding status of the appellants has been received.

Learned counsel for the State is directed to file custody report of the appellants.

Learned counsels for the appellants are directed to file written argument distinguishing the role of the appellants.

Copy of this order be given to the learned counsels for the appellants as well as to the learned counsel for the State.

Put up after three weeks.